IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-335/ND/2017

In the matter of:

Express Hospitality Pvt. Ltd.

.. PETITIONER

SECTION:

Under Section 252 (1)

Order delivered on 13.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

: Mr. Keshav Mohan, Advocate Mr. Rishi Kawasthi, Advocate

For the Respondent/Corporate Debtor

For the Intervener

 : Ms. Lakshmi Gurung, Standing Counsel along With Mr. Omkar Singh, Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present. It represented by the Ld. Counsel for the petitioner that in compliance to the directions passed by this Tribunal on 15.1.2018, notice to the Income tax Department as well as to Ld. Standing Counsel, Ms. Lakshmi Gurung, has been duly taken. Ld. Counsel for the petitioner also seeks some time to file the additional documents to establish that the Company was running on the date Company was struck off from the Register of Companies. Ld. Company Prosecutor appears on behalf of the ROC/RD and represents reply to the Company petition has been duly filed. However, it is represented by the Ld. Counsel for the petitioner that a copy of the same has not been made available.



X

Let copy of the reply be made available to the Ld. Counsel for the petitioner and in relation to the additional documents, which the Petitioner would like to file, a copy of the same will be made available to the Respondent ROC as well as to the Ld. Standing Counsel appearing for Income tax Department for filing their observations in relation to additional documents.

In relation to the Income tax Department, Ld. Standing Counsel seeks two weeks time to file the observations. Let the same be filed within a period of 2 weeks.

Post the matter on 06.3.2018 for enquiry.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 13.2.2018